



KARNATAKA LEGISLATIVE ASSEMBLY
SIXTEENTH LEGISLATIVE ASSEMBLY
FIFTH SESSION

**THE KARNATAKA STATE RURAL DEVELOPMENT AND PANCHAYAT RAJ
UNIVERSITY (AMENDMENT) BILL, 2024**
(LA Bill No. 43 of 2024)

A Bill further to amend the Karnataka State Rural Development and Panchayat Raj University Act, 2016.

Whereas, it is expedient further to amend the Karnataka State Rural Development and Panchayat Raj University Act, 2016 (Karnataka Act 16 of 2016) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the Seventy fifth year of the Republic of India, as follows:-

1. Short title and commencement.- (1) This Act may be called the Karnataka State Rural Development and Panchayat Raj University (Amendment) Act, 2024.

(2) It shall come into force at once.

2. Amendment of section 2.- In the Karnataka State Rural Development and Panchayat Raj University Act, 2016 (Karnataka Act 16 of 2016) (herein after referred to as the Principal Act) in section 2 after clause (r) the following shall be inserted, namely:-

“(r-a) ‘State Government’ means the Minister in charge of the Department for Rural Development and Panchayat Raj;”

3. Amendment of section 13.- In section 13 of the Principal Act, in sub-section (1), for the words “The Governor” the words “The Chief Minister” shall be substituted;

4. Amendment of section 15.- In section 15 of the Principal Act, for sub-section (2), the following shall be substituted, namely:-

“(2) The Search Committee shall submit to the Principal Secretary to Government, Department of Rural Development and Panchayat Raj, a panel of three persons possessing the highest level of competence, integrity, morals and institutional commitment and shall be a distinguished academician, with a minimum of ten years of experience as professor in an University or ten years of experience in a reputed research and/or academic administrative organization with proof of having demonstrated academic leadership preferably who have sufficient experience in the areas of Rural Development and Panchayat Raj, Law Reforms, in the alphabetical order. The panel so submitted shall be forwarded through the Pro-Chancellor to the Chancellor. The Chancellor shall appoint one person from the said panel as the Vice-Chancellor.”

5. Amendment of section 26.- In section 26 of the Principal Act, in subsection (1), the words “shall be reconstituted by the Chancellor once in three years which” shall be omitted.

6. Amendment of section 33.-In section 33 of the Principal Act, in subsection (1), the words “shall be reconstituted by the Chancellor once in three years which” shall be omitted.

STATEMENT OF OBJECTS AND REASONS

It is considered necessary to amend the Karnataka State Rural Development and Panchayat Raj University Act, 2016 (Karnataka Act 16 of 2016) to make provisions,-

- (i) for the Chief Minister to be the Chancellor; and
- (ii) for appointment of the Vice Chancellor by the Chancellor from the panel of three persons suggested by search committee.

Hence the Bill.

FINANCIAL MEMORANDUM

There is no extra expenditure involved in the proposed legislative measure.

PRINYANK KHARGE

Minister for Rural Development and
Panchayat Raj and Information Technology
and Bio Technology

M.K. VISHALAKSHI

Secretary
Karnataka Legislative Assembly

ANNEXURE
EXTRACT FROM THE KARNATAKA STATE RURAL DEVELOPMENT AND PANCHAYAT
RAJ UNIVERSITY ACT, 2016 (KARNATAKA ACT 16 OF 2016).

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2. Definitions.-

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(r) “School of Skill and Entrepreneurship Development” means a School of the University charged with the responsibility of equipping the target groups with necessary skills enabling them to acquire abilities of entrepreneurship, reaching the benefits of scientific developments to the target groups, hone their skills, identify capabilities and promote them and extend a helping hand to the potential entrepreneurs;

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13. The Chancellor.- (1) The Governor of Karnataka shall by virtue of his office be the Chancellor of the University.

(2) The Chancellor shall be the Head of the University and shall preside over the convocations of the University.

(3) No Honorary degree shall be conferred by the University on any person except with the previous approval of the Chancellor.

(4) The Chancellor shall exercise such other powers and perform such other functions as may be conferred upon him by or under this Act.

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15. Vice Chancellor.-

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(2) The Search Committee shall submit to the State Government a panel of three persons of impeccable character who are eminent academicians, preferably who have sufficient experience in the areas of Rural Development and Panchayat Raj, law reforms, in the alphabetical order. The State Government shall forward the panel to the Chancellor who shall appoint one person from the panel as the Vice-Chancellor:

Provided that, the First Vice Chancellor shall be appointed by the Chancellor on the recommendation of the state Government.

Explanation: For the purpose of this clause “rural development” means and includes, a development process that promotes economic, political and social development of people living in rural areas, which includes the following sectoral subjects.

(a) Natural Resource Management.

(b) Agriculture and agricultural Engineering and Horticulture

(c) Forestry and Agro Forestry

(d) Fisheries

(e) Veterinary, Dairy Science and Animal Husbandry

- (f) Sericulture and related Textiles, etc.
- (g) Social sciences, law etc.
- (h) Rural Development and Rural Infrastructure
- (i) Panchayati Raj System.
- (j) Rural Drinking water, Environment, Ecology, Sanitation and Public Health and Rural Housing
- (k) Rural Employment, Rural livelihood, small and cottage industries
- (l) Rural Energy and Renewable energy.
- (m) Community participation and participatory development in rural areas.
- (n) Worked for Tribal or rural development and development of technology for the benefit of rural areas.

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26. Members of the Executive Council.- (1) The Executive Council shall be reconstituted by the Chancellor once in three years which shall consist of the following members, namely:-

- (a) The Vice Chancellor- Chairperson.
- (b) One member nominated by the Chancellor.
- (c) One Vice Chancellor of University of Agricultural Sciences or University of Horticultural Sciences or Veterinary, Animal and Fisheries Sciences of University nominated by the Chancellor.
- (d) One Vice Chancellor of a professional university like Visvesvaraya Technological University or Rajiv Gandhi University of Health Sciences or Karnataka State Law University nominated by the Chancellor.
- (e) Seven members nominated by the Government of whom, one shall be a Woman Member, one shall be a person belonging to other Backward Classes, one shall be a person belonging to Religious Minority, one shall be a person belonging to Scheduled Caste and one person who belongs to Scheduled Tribe.
- (f) The Director, Training, Publication and Supervision of all schools. 20
- (g) The Director, Centre for Research, Innovation and Evaluation.
- (h) One representative of a reputed Non Governmental Organization working for Rural Development nominated by the Chancellor.
- (i) The Principal Secretary, Rural Development and Panchayat Raj; the Principal Secretary, Department of Agriculture, the Principal Secretary, Social Welfare Department and the Principal Secretary, Health Department and Principal Secretary, Labour Department shall be ex-officio members.
- (j) Registrar shall be the ex-officio Member Secretary. Explanation: Only such of the persons who have made significant contribution in the field of rural development and strengthening of local democratic institutions, law reforms, generation of employment, imparting of skills, and social service in rural area shall be considered in case of

nomination of persons other than those holding offices contemplated under respective sub-clauses above.

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33. Members of the Academic Council.- (1) The Academic Council shall be reconstituted by the Chancellor once in three years which shall consist of the following members, namely:-

- (a) the Vice Chancellor, who shall be the chairperson thereof;
- (b) Two members who have made a significant contribution to the field of Rural Development and Panchayat Raj or Law reforms nominated by the Government.
- (c) Three persons from amongst the educationists of repute or men of letters or eminent public men or industrialists who are not in the service of the University, nominated by the Vice Chancellor;
- (d) The Director, Training, Publication and Supervision of all schools.
- (e) The Director, Centre for Research, Innovation and Evaluation.
- (f) All Heads of the Schools.
- (g) All Heads of Regional centers.
- (h) Director, Abdul Nazeer Sab State Institute of Rural Development, Mysore
- (i) Three members of the teaching staff, representing Professors, Associate Professors and Assistant Professors of the University by seniority and rotation nominated by the Vice Chancellor.
- (j) The Registrar shall be ex-officio Member Secretary.

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